GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1849
ANSWERED ON:09.03.2010
ENACTMENT OF NEW ROAD TRANSPORT ACT
Dashmunsi Deepa ;Owaisi Shri Asaduddin;Raghavan Shri M. K.;Ramasubbu Shri S.;Sahu Shri Chandulal Chandu Bhaiya;Shivanagouda Shri Shivaramagouda

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government is considering to review the existing Motor Vehicles Act;
- (b) if so, the details thereof;
- (c) whether an expert committee has been constituted by the Government in this regard;
- (d) if so, the details thereof and terms of reference of the said committee;
- (e) whether the Government proposes to define maximum speed limit on highways, cancel driving licence of the persons accused of road accident, increase terms of imprisonment and put an upper age limit for obtaining driving licence in the country;
- (f) if so, the details thereof; and
- (g) the time by which recommendations of the expert committee are likely to be submitted and implemented?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA)

- (a)to(d): In order to review the Motor Vehicles Act,1988 in a comprehensive manner, the Government has constituted a Committee under the Chairmanship of Shri S.Sunder, Distinguished Fellow, The Energy and Resources Institute(TERI) and former Secretary, Ministry of Surface Transport. The Committee has been mandated to look into various aspects of administration and regulation of vehicular traffic in the country, which inter-alia includes review of the system of grant of driving licence.
- (e) & (f): Maximum speed limit for motor vehicles as well as driving norms have already been prescribed by the Government. There is no proposal to cancel the driving licence of the person accused of road accidents, to increase, to increase terms of imprisonment and fix upper age limit for getting a driving licence/driving a motor vehicle.
- (g): Since the Act is to be reviewed in a comprehensive manner, no definite time frame for submission/implementation of the report can be envisaged at this stage.